
(2011) 05 KL CK 0139

In the High Court Of Kerala

Case No : Bail Application No. 3684 of 2011

Maarappan, Dharmarajan and Thulasiyammal

APPELLANT

Vs

State of Kerala

RESPONDENT

Date of Decision : 23-05-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 324, 326, 34, 447

Citation : (2011) 05 KL CK 0139

Hon'ble Judges : V. Ramkumar, J

Bench : Single Bench

Advocate : K. Mohanakannan, for the Appellant; No Appearance, for the Respondent

Judgement

V. Ramkumar, J.—Petitioners who are the accused in Crime No. 59 of 2011 of Kozhinjampara Police Station for offences punishable under Sections 447, 324 and 326 read with Section 34 I.P.C. seek anticipatory bail.

2. The learned Public Prosecutor opposed the application.

3. After evaluating the factors and parameters which are to be taken into consideration under paragraph 112 of the verdict of the Apex Court in Siddharam Satlingappa Mhetre Vs. State of Maharashtra and Others, , I am of the view that anticipatory bail cannot be granted in a case of this nature, since the investigating officer has not had the advantage of interrogating the Petitioners. Accordingly, the Petitioners are directed to surrender before the investigating officer on 3-6-2011 or on 4-6-2011 for the purpose of interrogation and recovery of incriminating material, if any. In case the Petitioners are arrested by the Investigating Officer before interrogation, the Petitioners shall thereafter be produced before the Magistrate or the Court concerned and permitted to file an application for regular bail. In case the interrogation of the Petitioners is without arresting them, the Petitioners shall thereafter appear before the Magistrate or the Court concerned on the same day or on the next day and apply for regular bail. The Magistrate or the Court on being satisfied that the Petitioners have been

interrogated by the police shall, after hearing the prosecution as well, release the Petitioners on bail.

4. In case the Petitioners while surrendering before the Investigating Officer have deprived the investigating officer sufficient time for interrogation, the officer shall complete the interrogation even if it is beyond the time limit fixed as above and submit a report to that effect to the Magistrate or the Court concerned. Likewise, the Magistrate or the Court also will not be bound by the time limit fixed as above if sufficient time was not available after the production or appearance of the Petitioners .

5. The release of the Petitioners shall be on each of the Petitioners executing a bond for ` 15,000/- (Rupees fifteen thousand only) with two solvent sureties each for the like amount to the satisfaction of the Court concerned and subject to the following conditions:

1. The Petitioners shall report before the Investigating Officer between 9 a.m. and 11 a.m. on all Wednesdays till the filing of the final report.
2. The Petitioners shall not directly or indirectly make any inducement, threat or promise to any person who is acquainted with the facts of the case so as to dissuade him or her from disclosing any information to the Court or to the police or to any other person in authority.
3. The Petitioners shall make themselves available for interrogation as and when required by the police at any time till the filing of the final report.
4. The Petitioners shall not establish any contact with any of the witnesses or accused in the case.
5. The Petitioners shall not influence or intimidate the prosecution witnesses or the victims nor shall they attempt to tamper with the evidence for the prosecution.
6. The Petitioners shall not commit any offence while on bail.
7. The Petitioners shall notify to the Court their place of residence before executing the bail bond.

This petition is disposed of as above.